

## CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH ALLAHABAD

DATED: THIS THE 9TH SEPTEMBER, 1996

CONTEMPT APPLICATION NO. 13/96

IN
ORIGINAL APPLICATION NO. 91/96

Hon'ble Mr. S. Das Gupta AM CORAM: Hon'ble Mr. T. L. Verma JM

Sharavan Kumar - - - - - - - - - Applicant C/A Sri B.P.Srivastava<sub>VERSUS</sub>

Sri S.A.Ansari, Sr. Supdt.

of Post Offices, Azamgarh- - - - Respondent

C/R Km. Sadhna Srivastava

## ORDER (ORAL)

## By Hon'ble Mr. S. Das Gupta AM

This contempt application was filed alleging non compliance with an interim order passed by a bench of this Tribunal dated 31.1.1996. By this interim order, it was provided that till the next date, status quo as on that date be maintained in respect of the applicant.

The controversy before the bench related to an order of termination of services of the applicant. The respondents have stated in the C. A. that the order of termination was served on the applicant on 23.1.1996 and therefore

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on the date the interim order order was passed, services of the applicant already stood terminated.

affidavit in which it has been stated that the termination order was passed illegally and arbitratily. He has also contended that the charge of the post is still with him, and has not been taken by any other authority. Specific averment of the respondents is that the termination order was delivered to the applicant on 23.1.1996 and it was given effect immediately. Inview of this the position on the date the interim order was passed was that the applicant's services have stood terminated.

Inview of this, we do not find that the respondents have committed any contempt of this court. Contempt application is, therefore, dismissed. Notices issued are discharged, and contempt proceedings are dropped.

A.M.

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